

entered into a Memorandum of Understanding (MoU) with the Financial Service Authority (FSA) of UK. The MoU is on “Supervisory Operation and Exchange of Supervisory Information” to promote supervisory co-operation between these institutions, and to provide for formal basis for co-operation in the area of banking supervision, including for exchange of supervisory information. Such co-operation will enable these supervisory entities to perform their functions more effectively.

The MoU contains provisions for sharing of supervisory information, co-operation in respect of on-site examinations, crisis management and maintenance of confidentiality of supervisory information shared between RBI and FSA.

(d) RBI shares any information received with regard to with regard to matters under the Financial Action Task Force with the Financial Intelligence Unit-India (FIU-IND) for taking further necessary action under the Prevention of Money Laundering Act, 2002.

#### **SBI branch in Chirhgaon, Shimla**

†2066. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of FINANCE be pleased to state:

(a) whether there is neither any branch of SBI nor any ATM at Chirhgaon Tehsil in Shimla district in Himachal Pradesh;

(b) if so, whether Government proposes to set up a branch of SBI at any proper place for the benefit of thousands of people living in Tehsil Chirhgaon; and

(c) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) UCO Bank, the convener of State Level Bankers' Committee (SLBC) for the State of Himachal Pradesh, has informed that presently there is no Branch/ATM of State Bank of India (SBI) functioning in Chirhgaon Block of District Shimla, Himachal Pradesh. However, Rohru Branch of SBI, having two ATMs, is catering to the needs of Chirhgaon Block.

#### **Target from disinvestment on PSUs**

2067. SHRI SHYAMAL CHAKRABORTY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has set target to garner Rs. 30,000 crore from disinvestment in Public Sector Units (PSUs) in current fiscal year;

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† Original notice of the question was received in Hindi.

- (b) if so, the details thereof; and
- (c) the names of the PSUs Government is planning to disinvest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM): (a) and (b) Yes, Sir. For 2012-13 the Budget Estimates from disinvestment have been estimated at Rs. 30,000 crore.

(c) Government has already authorized sale of minority stake in (i) Bharat Heavy Electricals Limited; (ii) Rashtriya Ispat Nigam Limited; and (iii) Steel Authority of India Limited.

#### **Exemption of services from service tax**

2068. SHRI KANWAR DEEP SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has recently exempted more services from the purview of the service tax;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to exempt few more services from service tax net which are having a direct bearing on the poor and common man; and
- (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Yes, Sir. Reply is given in the Statement (*See below*).

(c) and (d) There is no such proposal on the anvil at present.

#### ***Statement***

##### *Services exempted from purview of the service tax*

At present there are seventeen items in the negative list [Section 66D of the Finance Act, 1994] and thirty nine items in the mega exemption notification 25/2012-ST dated 20/06/2012. Government has recently exempted more services from the purview of service tax. They are:

2012-13 Transport of goods by inland waterways, copyrights for cinematography, vocational education courses by institutes affiliated to the National Skill Development Corporation, hiring of buses to state